

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. Petn.(SH) No. 28 of 2013**

**07.09.2013**

Heard Mr. P Yobin, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned senior counsel assisted by Mrs. NG Shylla, the learned state counsel.

As per record it appears that, Lower Court case record was called for vide order dated 18.03.13 pertaining to Misc. Case No. 37(T) of 2012 arising out of Title Suit No. 36(T) of 2012 from the Court of the Asstt. to Deputy Commissioner, Jowai and the same has not been placed before this Court, hence the matter could not be decided today.

Registry is directed to place the above mentioned record before this Court on the next date fixed along with this case record.

List this case on 16.09.13.

JUDGE

V. Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. Petn.(SH) No. 59 of 2013**

**07.09.2013**

Heard Mr. P Dey, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned senior counsel assisted by Mrs. NG Shylla, the learned state counsel.

Issue notice to the respondents.

Notice is made returnable within 3(three) weeks.

However, on going through the Cause Title, it appears that the complainant has not been made a party. The petitioner's counsel is directed to make him as a party and also to take necessary steps to serve notice upon the private respondent by way of registered post.

In the meantime, call for Lower Court case record.

List this matter on 30.09.13.

JUDGE

V. Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 258 of 2013**

**07.09.2013**

Heard Mr. AS Siddique, the learned counsel for the petitioners who submits that, the petitioners are of the apprehension that they may be removed by way of dissolving the Village Employment Council) (VEC), hence this petition.

Heard also Mr. ND Chullai, the learned senior counsel assisted by Mrs. NG Shylla, the learned state counsel who submits that it is only a mere apprehension of the parties, so this petition cannot be entertained at this stage.

After hearing the submissions advanced by the respective parties, I am of the considered view that this instant petition can be disposed of at this stage with a direction to the respondent not to dissolve the Village Employment Council) (VEC) without due process of law. Further before dissolving, the party should be heard.

With these observations and directions, this instant petition is allowed and the matter stands disposed of.

JUDGE

V. Lyndem



**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**MC (SH) No. 291 of 2013 in**  
**WP(C)(SH) No. 258 of 2013**

**07.09.2013**

In the light of the order passed in WP(C)(SH) No. 258 of 2013, this instant Misc. Case also stands disposed of.

JUDGE

V. Lyndem